

\$~11 & 12

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 1987/2022 & CM APPL. 5721/2022
M/S. M.M. TRADERS Petitioner
Through: Mrs.Anjali Jha Manish, Mr.Priyadarshi
Manish and Ms. Divya Rastogi, Advocates.

versus

COMMISSIONER OF CUSTOMS & ORS. Respondents
Through: Mr.Aditya Singla, Sr.Standing Counsel.,
Ms.A.Sahitya Veeena and Ms.Kanika Dubey,
Advocates for R1 & 2.
Ms.Vidhi Jain, Advocate for R-3.
Mr.Aditya Singla and Ms.A.Sahitya Veena,
Advocates for R-4/FSSAI.

+ W.P.(C) 1988/2022 & CM APPL. 5723/2022
M/S. M.V. TRADERS Petitioner
Through: Mrs.Anjali Jha Manish, Mr.Priyadarshi
Manish and Ms. Divya Rastogi, Advocates.

versus

COMMISSIONER OF CUSTOMS & ORS. Respondents
Through: Mr.Aditya Singla, Sr.Standing Counsel,
Ms.A.Sahitya Veeena and Ms.Kanika Dubey,
Advocates for R1 & 2.
Ms.Vidhi Jain, Advocate for R-3.
Mr.Aditya Singla and Ms.A.Sahitya Veena,
Advocates for R-4/FSSAI.

CORAM:
HON'BLE MR. JUSTICE VIBHU BAKHRU
HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR
KAURAV

%

ORDER
30.11.2022

1. The present petitions were disposed of vide order dated 31.10.2022.
2. The petitions are listed today in compliance of directions given in paragraphs 20 & 20(1) of the said order which reads as under:-

20. Before we conclude, we would like respondent no.4/FSSAI to consider framing a regime whereby fruits and/or vegetables which are ripened artificially with the use of ethylene gas, which in turn is produced through use of ethephon powder, as in this case, or other artificial ripeners should have the necessary indication placed on it.

20.1. We would, thus, like respondent no.4/FSSAI to draw up a broad framework which takes into account all kinds of artificial ripeners so that the consumer of the fruit and/or vegetable is made aware of the fact that the product in issue has been ripened artificially.

3. Learned counsel appearing for respondent No.4 (FSSAI) states that a proposal has already been sent for active consideration in compliance with the aforesaid directions. He states that the matters have been referred to Scientific Panel for consideration for framing of a comprehensive regime in compliance of the aforesaid direction. He further states that the necessary Regulations may be framed.
4. In view of the aforesaid, no further orders are required to be passed.

VIBHU BAKHRU, J

PURUSHAINDR KUMAR KAURAV, J

NOVEMBER 30, 2022/MJ